

from Cotton College, Gauhati (Assam) and (2) Miss Myrtle Dorai Raj from Stella Maris College, Madras, were selected as Indian Delegates to the New York Herald Tribune.

(c) These students took part in Class room discussions in various schools in the United States of America and also addressed assemblies on India in particular and on Eastern problems in general.

(d) Government have received no report from the Forum authorities.

BABATPUR AERODROME

567. Shri Ganpati Ram: Will the Minister of Defence be pleased to state:

(a) whether large areas of lands requisitioned for the construction of Babatpur Aerodrome at Banaras during the war have been returned to the owners;

(b) if so, what areas of the lands are still to be returned;

(c) whether and when will they be returned; and

(d) whether all compensations due for the period of requisition of all the lands have been paid?

The Minister of Defence (Shri Gopalaswami): (a) Yes. All lands, other than those permanently acquired for the Director General of Civil Aviation have been released to the owners.

(b) Nil.

(c) Does not arise.

(d) Yes.

NATIONAL SAVINGS CERTIFICATES

568. Shri Sanganna: Will the Minister of Finance be pleased to state:

(a) what amounts have been invested under the National Savings Certificates in each State of India during the last three years viz., 1944, 1950 and 1951;

(b) what amount of commission was paid to the agents appointed in these States during the above years; and

(c) was the commission paid in cash or in the form of N.S.Cs or both?

The Minister of State for Finance (Shri Tyagi): (a) Three Statements containing the information for 1949-50, 1950-51 and 1951-52 are herewith laid on the Table. [See Appendix X, annexure No. 38].

(b) The amount of commission paid was as follows:—

1949-50	Nil.
1950-51	Rs. 7,92,236.
1951-52	Rs. 10,52,374.

(c) In cash only.

JOINT STOCK COMPANIES

569. Shri Alagesan: Will the Minister of Finance be pleased to state:

(a) whether a report is received from each Registrar of Joint Stock Companies giving particulars amongst other things of the various offences committed under the Indian Companies Act 1913;

(b) whether any such report has been received from the Registrar of Joint Stock Companies, Delhi; ●

(c) if the answer to (b) is in affirmative, how many Inspectors were appointed during 1950-51 and 1951-52 to investigate under Section 138 of the above Act;

(d) what are the total amounts of fees paid;

(e) how many prosecutions were launched as a result of investigation;

(f) what were the amounts of penalty recovered by action through the Courts; and

(g) who is the Lawyer engaged by the Registrar in these cases?

The Minister of State for Finance (Shri Tyagi): (a) and (b). Since their functions under the Indian Companies Act have, in general, been entrusted to the State Government, no report in the matter is received by the Central Government.

(c) Ten Inspectors were appointed during 1950-51. No Inspector was appointed during 1951-52.

(d) Rs. 9,121 were paid by way of fees to Inspectors.

(e) Four prosecutions were launched as a result of the investigation.

(f) Rs. 30 have been realised as penalty from one of the companies. The remaining cases are pending in the Court.

(g) Shri Sardari Lal Bhatia is normally engaged to conduct such cases. The assistance of the Public Prosecutor and of the Government Pleader is also taken whenever necessary.